

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.247- IA 18 of 219 in Cont. A. 5 of 2018

Item No.248 – Cont. A. 5 of 2018

In

TP 52 of 2016 with TP 52 of 2016 (New)

CA 320 of 2013 with CP 122 of 2013 (Old)

Proceedings under Section 397-398 of Co. Act 1956

IN THE MATTER OF:

Kamlesh Thakurbhai Shah & Ors

.....Applicant

V/s

Amita Hemant Shah & Ors

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Piyush Luktuke, Adv. & Mr. Hardik Paranjape, Adv.
in IA 18 of 2019 in Cont.A 5 of 2018

Malgaonkar Shah & Co in Cont. A 5 of 2018

For the Respondent

: Mr. Rajiv Chawla, Adv. i/b Mr. Arjun Sheth, Adv.

ORDER

IA 18 of 2019 & Cont. A 05 of 2018

None present for the applicant.

List for further consideration on 05.09.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)